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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

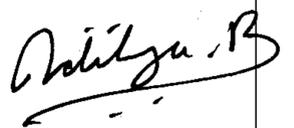
**TP 4-A in TP No. 4/397-398/NCLT/AHM/2016 (New)
C.A 228/2009 in C.P. No. 98/397-398/CLB/MB/2009 (Old)**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2017**

Name of the Company: Jyotsnaben P. Patel
V/s.
Mohanlal Hargovindas Bidi Udayog Pvt. Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Aditya Bihani with Anuj K Trivedi	Advocate	Respondent 1, 2 & 4	
2.				

ORDER

None present for Petitioner. Learned Advocate Mr. Aditya Bihani i/b Learned Advocate Mr. Anuj Trivedi present for Respondents No. 1, 2 and 4.

Respondent counsel represented that section 10F appeal is pending before Hon'ble High Court of Madhya Pradesh.

List the matter on 09.02.2017


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 20th day of December, 2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**